

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 308/MP/2023
with IAs No. 77/2023, 78/2023, 95/2023 & 96/2023

Subject : Interlocutory application for interim relief in Petition under Section 79 (1) (f) of the Electricity Act, 2003 for quashing and set-aside the Invoice No. 1624 dated 14.7.2023, Invoice no. 1626 dated 14.7.2023, Invoice no.1741 dated 31.7.2023 and Invoice no.1743 dated 31.7.2023 issued by the Respondent no. 1 (DVC) wherein the Respondent is seeking payment of differential annual fixed charges.

Petitioner : MPPMCL

Respondent : DVC

Petition No. 100/MP/2021
with IA No. 94/2023

Subject : Petition under Section 142 of the Electricity Act, 2003 read with Regulations 111, 113 and 119 of the CERC (Conduct of Business Regulations), 1999 for execution of Order dated 13.1.2020 and directions and initiation of appropriate action against the Respondent for non-compliance of the directions issued under Order dated 13.1.2020 in Petition No.78/MP/2018.

Petition No. 102/MP/2021
with IA No. 97/2023

Subject : Petition under Section 142 of the Electricity Act, 2003 read with Regulations 111, 113 and 119 of the CERC (Conduct of Business Regulations), 1999 for execution of Order dated 10.1.2020 and directions and initiation of appropriate action against the Respondent for non-compliance of the directions issued under Order dated 10.1.2020 in Petition No.236/MP/2017.

Petitioner : DVC

Respondent : MPPMCL

Date of Hearing : **5.12.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Ashish Anand Bernard, Advocate, MPPMCL
Shri Rajiv Shankar Dvivedi, Advocate, MPPMCL
Shri Paramhans Sahni, Advocate, MPPMCL



Ms. Anushree Bardhan, Advocate, DVC
Ms. Surbhi Kapoor, Advocate, DVC
Ms. Shirsha Saraswati, Advocate, DVC

Record of Proceedings

During the hearing, learned counsel for DVC requested for a grant of some more time to file the additional information sought by the Commission vide ROP of the hearing dated 8.11.2023. This request was not opposed by the learned counsel for MPPMCL. Accordingly, the Commission, based on the consent of the parties, adjourned the hearing of these petitions.

2. DVC to file the additional information (sought vide ROP of the hearing dated 8.11.2023) after serving copy to MPPMCL on or before **4.1.2024**. MPPMCL is permitted to file its reply on the same, after serving a copy to DVC by **25.1.2024**. Rejoinder, if any, by DVC by **2.2.2024**.
3. The parties, in the meanwhile, are at liberty to explore the possibilities for an amicable settlement of the matter.
4. These Petitions, along with IAs, will be listed for hearing on **9.2.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

